

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

107

C.P.(IB) No. 129/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20TH AUGUST, 2018, 10:30 A.M.

Name of the Company		SREI Equipment Finance Ltd.-Vs- Maa Durga Thermal Power Company Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Rishav Banerjee Adv
- 2) Zulfiquar Ali Al Quaderi Adv.

Petitioner
For the financial
Creditor
Rishav
Banerjee
20/8/18

IPS Rajesh Kumar Agrawal

IPS Agrawal
20/8/2018

Vidushi Chokhani
Adv

For UV Asset Reconstruction
Company Ltd. Adv
20/8/18

S.No.101 – C.P.(IB) No.129/KB/2018 - SREI Equipment Finance Ltd. Vs. Maa Durga Thermal Power Company Ltd.

ORDER

Ld. Counsel for the financial creditor is present. Ld. IRP is present. Ld. Counsel for UV Asset Construction Company Ltd is present.

IRP filed his third Progress Report and it is submitted that his name has not been approved by the CoC and name of new RP has been proposed by the CoC and Ld. Counsel appearing on the side of the financial creditor submitted that they have decided to move application for change of Resolution Professional. Leave is granted to file an application for replacement of the Resolution Professional as decided by the CoC. In the meanwhile, IRP is directed to continue the process till new RP takes charge.

List for further consideration on **5th September 2018.**

Sd

(Jinan K.R)
Member (Judicial)